

**GOVERNMENT OF INDIA  
WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION  
LOK SABHA**

UNSTARRED QUESTION NO:2719  
ANSWERED ON:12.03.2015  
RAIN WATER HARVESTING SYSTEM  
Singh Shri Uday Pratap

**Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:**

- (a) whether the National Green Tribunal has issued warrants against the medical superintendents and directors of large hospitals for not installing rain water harvesting system despite the shortage of water in Delhi;
- (b) if so, the details thereof; and
- (c) the action taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION  
(PROF.SANWAR LAL JAT)

(a)&(b) Yes, Madam. Hon'ble National Green Tribunal (NGT) has issued bailable warrants against 12 Hospitals in Delhi for not installing rain water harvesting system in their hospital premises, but upon application by the concerned Hospitals, the warrants have been recalled.

(c) Central Ground Water Authority (CGWA), constituted under Section 3(3) of The Environment (Protection) Act, 1986 has issued directions for adopting rain water harvesting and artificial recharge to ground water in Residential Group Housing Societies/ Institutions/ Schools/Hotels/Industrial Establishments etc. falling in 'Over-Exploited' and 'Critical' areas.